

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 11<sup>th</sup> day of December, 2018

Present :

**Hon'ble Ms. Ajanta Dayalan, Member-A**  
**Hon'ble Mr. Rakesh Sagar Jain, Member-J**

CCP/330/00153/2015

in

**Original Application No.1810 of 2012**

Lalji Lal S/o Late Shri Jaggan Lal, age 68 years, Ex. Sr. Supdt. of Postoffices, Muzafarnagar (U.P.) R/o – H. No.SH-4/26K-1, Parmanandpur, PO – Shivpur, Distt – Varanasi-221003.

.....Applicant.

By Advocate – Applicant present in person.

**V E R S U S**

1. Shri Sanjay Kothari, Secretary, Min. of Per., P.G. and Pensions DOPT, North Block, New Delhi-110001.
2. Mrs. Kaveri Banerji, Secretary, Min. of Communication and IT Dept. of Posts, Dak Bhawan, New Delhi -110001.
3. Mrs. Sarita Singh, Chief P.M.G., U.P. Circle, Lucknow – 226001.

.....Respondents/Opposite Parties.

By Advocate : Shri D.S. Shukla

**O R D E R**

**By Hon'ble Ms. Ajanta Dayalan, Member-A :**

The applicant who appeared in person stated that the order of this Tribunal dated 02.12.2014 has not been complied with. Learned counsel for the respondents stated that the order had two parts. One part was regarding the payment due to him for the period from 20.03.2006 till the date of superannuation i.e. on 31.07.2007. This payment has been made vide Annexure-2, 3 and 4 of their counter affidavit. The applicant, however, states that he has been given the payment consequent to 6<sup>th</sup> Pay Commission and the payment made does

not relate to his period of officiation. The counsel for the respondents, however, stated that all amounts due to him have been paid. As regards of second portion of this Tribunal's order in regard to the DPC to be held by respondent No.2 for the year 2006 -2007, the same has been stayed by the Hon'ble High Court vide order dated 12.02.2016. Hence, only the matter that remained for compliance was whether complete amount has been paid or not. We observe that substantial part has been complied with as per Annexure-2,3 and 4 cited by the respondents. We also observe that original order of the Tribunal against which contempt petition lies only states as follows :-

***"We direct that the applicant should be given pay and allowances of JTS of Indian Postal Service Group 'A' for the entire period of officiation on the higher post i.e. 20.03.2006 to the date of his superannuation i.e. 31.07.2007."***

2. We are of the view that payment has been made in respect to this period. We, therefore, find that there is no willful disobedience on the part of the respondents. Hence, the Contempt Petition is dismissed. Notices issued to the respondents are discharged.

Member-J

Member-A

RKM/